

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O. A. No.
~~XXXXXX~~

554 199 1

DATE OF DECISION 30.4.1991

P. Gandhi Arumugham _____ Applicant (s)

S. Sreedharan
Mr. G. Sreedharan Chempazhanthivill Advocate for the Applicant (s)

Versus

Telecom Commission rep. by Respondent (s)
its Member (Finance), New Delhi
& 4 others

Mr. NN Sugunapalan, SCGSC Advocate for the Respondent (s)

CORAM:

The Hon'ble Mr. S.P. Mukerji - Vice Chairman

and

The Hon'ble Mr. A.V. Haridasan - Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. To be circulated to all Benches of the Tribunal?

JUDGEMENT

(Mr. S.P. Mukerji, Vice Chairman)

We have heard the learned counsel for the parties.

2. The learned counsel for the respondents indicated that there is only one vacancy in Tamil Nadu. This is disputed by the learned counsel for the applicant, according to whom there are 5 posts of Accounts Officer in Tamil Nadu/Madras region. This particular fact has been made clear in his representation dated 19.4.'91 at Annexure-VIII. The learned counsel for the applicant submitted that, his representation at Annexure-VIII has not yet been forwarded to the Member, Finance, Telecom. Commission because of the pendency of the Original Application.

*Received 1/2/95
PZ*

3. In the conspectus of facts and circumstances, we close this application with the direction to the respondent No.1 to consider the applicant's representations dated 1.4.1991, ^{at} Annexure-VII and 19.4.1991, at Annexure-VIII, and dispose of them by a speaking order, within a period of one month from the date of communication of this order. The respondent No.1 is directed to keep in view the specific averment made in the representation ^{of} ~~in~~ Annexure-VIII, that 5 vacancies of Accounts Officer are available in Tamil Nadu, and that a person junior to him, Shri K.Rajaram has been re-allotted to the Directorate. The applicant will be at liberty to approach appropriate legal forum, if so advised, in accordance with law, in case he is aggrieved by the outcome of his representations. The applicant should be retained in the present posting till the aforesaid two representations are disposed of in accordance with law.


(A.V.HARIDASAN)

JUDICIAL MEMBER


(S.P.MUKERJI)
VICE CHAIRMAN

30.4.1991